

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:13

ANSWERED ON:01.08.2011

INSTALLATION OF POLLUTION CONTROL EQUIPMENT

Mahato Shri Narahari; Roy Shri Nripendra Nath

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) Whether sugar mills/industry are under an obligation to deploy pollution control equipment/devices for controlling/containing pollutants;
- (b) If so, the details of the policy/guidelines issued in this regard by the authorities concerned;
- (c) the number of mills which have not complied with the prescribed norms/guideline/policy, State-wise;
- (d) the action taken/proposed to be taken by the Government against such erring mills; and
- (e) the remedial measures taken by the Government to check pollution from sugar mills/industries?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 13 TO BE ANSWERED ON 1st AUGUST 2011 REGARDING INSTALLATION OF POLLUTION CONTROL EQUIPMENT RAISED BY SHRI NARAHARI MAHATO AND SHRI NRIPENDRA NATH ROY.

(a) & (b) It is obligatory on the part of Sugar Mills to setup Effluent Treatment Plant (ETP) and Emission Control System (ECS) to comply with the prescribed effluent discharge and emission standards as notified under the Environment (Protection) Act, 1986. In addition, for seeking voluntary participation of industry in pollution control, Sugar Industry agreed to comply with the following guidelines as per the Charter on Corporate Responsibility for Environmental Protection (CREP) 2003:

(i) Waste Water Management

Operate ETP at least one month before start of cane crushing season to achieve desired Mixed Liquor Suspended Solid (MLSS) so as to meet the prescribed standards from day one of the operation of mill.

Reduce waste water generation to 100 litres per tonne of cane crushed

Achieve zero discharge into inland surface water bodies

Provide 15 days storage capacity of treated effluent to take care of no demand for irrigation

(ii) Emission Control:

To install Electro-Static Precipitator (ESP) / bag filter / high efficiency scrubber to comply with standards for particulate matter emission of < 150 mg/Nm³.

(c) & (d) As per the information available with the Central pollution Control Board (CPCB), out of 516 sugar industries in the country, 378 units have provided pollution control devices to comply with the prescribed norms, 65 units are closed and 73 units are defaulters. The Statewise list of defaulting units is given at Annexure. The CPCB / State Pollution Control Boards (SPCBs) have taken action against the erring mills. The CPCB has carried out inspection of 50 units under its environment surveillance scheme between April 2009 and May 2011. The CPCB has issued two directions under section 5 of Environment (Protection) Act, 1986 to the defaulting units and 8 directions under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to SPCBs.

(e) The remedial measures taken by the Government to contain pollution from sugar mills include:

(i) notification of effluent and emission standards for sugar industry under Environment (Protection) Act, 1986.

(ii) mechanism of advance environmental clearance for establishment of new / expansion projects of sugar industry and the monitoring of its clearance conditions.